CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 145/MP/2024

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003

for approval of the discount in tariff on account of allocation of coal

linkage under the SHAKTI Scheme.

Petitioner : Adhunik Power and Natural Resources Limited

Respondents: TANGEDCO and anr.

Date of Hearing : **16.4.2024**

Coram : Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present: Shri Deepak Khurana, Advocate, APNRL

Shri Amit Griwan, APNRL

Ms. Anusha Nagrajan, Advocate, TANGEDCO

Record of Proceedings

During the hearing on 'admission', the learned counsel for the Petitioner submitted that the present petition had been filed for approval of the discount in tariff (Rs. 0.13/kWh) on account of the allocation of coal linkage under the SHAKTI scheme of the Government of India. He further submitted that the Petitioner and PTC executed an addendum on 15.3.2024 in terms of the Letters of Intent, and the Procurer PPA has also been amended by way of an addendum executed between PTC and TANGEDCO on 15.3.2024. He accordingly prayed that the prayer of the Petitioner may be allowed.

- 2. The learned counsel for the Respondent TANGEDCO agreed to the above submissions of the learned counsel for the Petitioner and submitted that the relief(s) sought by the Petitioner may be granted.
- 3. Based on the consent of the parties, the Commission reserved its order in the matter.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

